

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W. P. (PIL) No. 2347 of 2012**

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Bar Association, Jharkhand High Court .... .... **Petitioner**

Versus

The State of Jharkhand & Ors .... .... **Respondents**

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**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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For the Petitioner : Mr. Altaf Hussain, Advocate  
For the UOI : Mr. Prabhat Kr. Sinha, CGC  
For the State : Mr. Rajiv Ranjan, A.G.  
For Law University : Mr. Sudarshan Shrivastava, Advocate  
For the BCI : Mr. Prashant Kumar Singh, Advocate

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**Oral Order**

**49 / Dated : 11.12.2020**

Heard the parties.

A counter affidavit was filed on behalf of respondent no. 4 on 01.12.2020, wherein at paragraph-5 it is stated that the Government is very much eager for development of the NUSRL, Ranchi and has already taken steps for the same. To demonstrate the same it has further been stated in paragraph-6 that the provision of Rs.70 Crore for development of NUSRL, Ranchi has already been made and the process of releasing the sum to NUSRL has been initiated. It has further been stated that the Government is also positive for contribution in development of NUSRL, Ranchi.

Though it is not stated in the counter affidavit as to for what type of expenditure Rs.70 Crore has been released, still this Court

expenses. Like other universities, certain grants on regular basis, monthly or yearly should be given by the State of Jharkhand. For example, there is a provision in the Patna University Act regarding meeting the budgetary expenses from the consolidated fund of the State. We are not giving any positive direction for now as to whether this University should be given fund in similar manner or not but let our sentiment be conveyed to the State that being a prime institution of the State, NUSRL definitely needs regular support of the State Government and it is high time that the State Government should think over it that for every small or big expenditure the Vice Chancellor of the University should not be compelled to move door to door.

Therefore, in our view, the State Government should come up with a policy for such type of support to the institution if it is of the opinion that this institution is beneficial for the State of Jharkhand especially when we have been informed that 50% of seats in the University has been reserved for the candidates of State of Jharkhand.

So far the immediate work which requires to be done through the assistance of the State is to encircle the plot which lies on the other side of the road of the present University building by encircling it with a boundary wall to avoid its encroachment.

This is very unfortunate that despite the direction contained in the order dated 06.03.2020 noticing the offer of the State Government that if CPWD waives the arbitration litigation cost over it and interest

In above view of the matter, we are keeping this matter on 18.12.2020.

Put up accordingly.

We also expect the view of the State Government on the aforesaid aspect. In case more time is required for considering the aforesaid aspect, at least immediate issue of encircling the land of the University lying on the other side of the road by erecting boundary wall has to be taken as urgent basis.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**